

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO.†3449
TO BE ANSWERED ON 09.12.2019

RESIDENTIAL SCHOOLS FOR TRIBAL STUDENTS

†3449. SHRI RAJENDRA DHEDYA GAVIT:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is implementing any scheme for the construction of hostels for boys and girls belonging to the Scheduled Tribe categories in Maharashtra;
- (b) the programs being run for the development of STs especially in the field of education in Maharashtra;
- (c) whether hostels are proposed to be constructed in every school for students belonging to the STs categories in Maharashtra; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

- (a) :Ministry of Tribal Affairs is, inter alia, implementing the scheme of Special Central Assistance to Tribal Sub Scheme (SCA to TSS) and is providing Grants under Article 275(1) of the Constitution for the development of Scheduled Tribes wherein financial assistance is, inter alia, provided to States, including State of Maharashtra, for the construction of Scheduled Tribes Boys' and Girls' hostels.
- (b) : Ministry of Tribal Affairs is implementing following schemes / programs, specifically for the educational development of STs in the country, including the state of Maharashtra:
 - (i) Eklavya Model Residential Schools (EMRS)
 - (ii) Pre-Matric Scholarship
 - (iii) Post-Matric Scholarship
 - (iv) National Fellowship and Scholarship for Higher Education of ST students
 - (v) Scholarship to the ST Students for Studies Abroad

Apart from these, various development related activities including those in the field of education are supported by the Ministry under the schemes of Development of Particularly Vulnerable Tribal Groups and Special Central Assistance for Tribal Sub-Schemes and also through Grants under Article 275(1).

(c)&(d): Construction of hostels are supported under the scheme of SCA to TSS and Grants under Article 275(1) of the Constitution based on proposals given by State Governments, including State of Maharashtra, as per prescribed procedure.
